SHRI NIRMAL CHATTERJEE (Wesl iengai): Sir, I beg to lay on the Table a opy each (in English and Hindi) of the ollowing Reports of the Public Accounts "ommittee:-

- (i) Fifty-fifth Report on Customs Receipts-Short Levy due to Misclassiftcation-Woollen Waste of Wool.
- (ii) Fifty-sixth Report on Loss on Procurement of Lac.

STATEMENTS OF COMMITTEE ON WELFARE OF .SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI H. HANUMANTHAPPA (Karaaiaka): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Statements ^ the Committee on the Welfare of Scheduled Castes and Scheduled Tribes;-

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- (i) Statement showing action taken by Government on the recommendations contained In Chapter I and final replies in respect of Chapter V of Forty-second Report (Seventh Lok Sabha) on Education facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I. H and III and final replies « respect of Chapter V of Forty-third Report (Seventh Lok Sabha) on Educational facilities for Scheduled Castes and Scheduled Tribes in (i) Indian Institutes of Technology and (ii) Centra! Universities.
- (iii) Statement slowing action taken by Government on ths recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fortyninth Report (Seventh Lok Sabha) on Reservation for, and employment of. Scheduled Castes and Scheduled Tribes ia Oil and Natural Oas Commission.

Sh. Shankarrao Narayanrao Deshmukh

- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifty-ninth Report (Seventh Lok Sabha) on Reservation for. and employment of. Scheduled CaSes and Scheduled [Vines in Defence Services
- (v) Statement showing action taken by Government on the recommendations contained in Chapters I, H and IH of First Report (Eight!) Lok Sabha) on socioeconomic conditions of Scheduled Castes 3nd Scheduled Tribes in the Union Territory of Dadra and Nagar Haveli.
- (vi) Statement showing action taken by Government on the recommsndatior contained in Chapters I and IT and iinai replies in respeci of Chapter V of Third Report (Eighth Lok Sabha) on Benefits provided to Scheduled Castes und Scheduled Tribes in Cooperative Sector.

LEAVE OF ABSENCE TO SHRI SHAN-KARRAO NARAYANRAO DESHMUKH

MR. CHAIRMAN; I have to inform hon. Members that I have received a letter from Shri Shankarrao Narayanrao Deshmukh stating that due to illness he is unable to attend the current session. He has accordingly requested for grant of leave of absence from al] sittings of Rajya Sabha during the 139th Session.

Is k the pleasure of the House that permission be granted to Shj; Shankarrao Narayanrao Deshmukh for remaining absent from all the meetings of the House during the current Session?

|AV< hcpi. Members dissented\

MR. CHAIRMAN; Permission to remain absent is gran'ed.

We wiH take ^l'P

SHRI SURESH KALMADI (Maharasrtra): A f>Srt «f order, Sir.

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MR. CHAIRMAN; H_{we can} there be a ix>int of order when there is nothing in the House? All right. Come on.

SHRI SURESH KALMADI; Sir, this is once again about the rights of Members. Again today there is no calling attention. Also (here is no special mention.

MR. CHAIRMAN; No, I am not permitting.

SHRI SURESH KALMADI:*

MR. CHAIRMAN; Please sit down. Many number of tim s I have disallowed them when we have more important and moie urgent matters. If wiH not be recorded. Please sit down.

SHRI SURESH KALMADI:*

MR. CHAIRMAN: The right of the Members is preserved by me much better than it haa been preserved by anybody else.

RESOLUTION IN PURSUANCE OF ARTICLE 249 OF CONSTITUTION—Contd.

MR. CHAIRMAN: Mt. Buta Singh will now reply.

.SHRI DIPEN GHOSH (West Bengal): A point of order. Todny a section of the newspapers have reported that the Government has accepted, and is willing to bring certain amendments to the Statutory Resolution which Mr. Buta Singh had moved yesterday. But we hove not yet received any such *notice*.

AN HON. MEMBER: We have received notice.

SHRI DIPEN GHOSH; I am sorry. In thcase. Sir, will We b_e allowed *-r\ seek. certain clarifications because when we spoke yesterday we spoke o_n the basis of the Resolution moved by him.

*Not resorded.

MR. CHAIRMAN: I will consider the reply of the hon. Minister, and if, in my opinion, there is need for clarification, I will allow.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): On the amendment we will speak, Sir .

MR. CHAIRMAN: Yes, there will be a discussion on the amendment.

If he moves the amendment, we will allow.

SHRI P. BABUL REDDY (Andhra Pradesh): Sir, before the hon. Minister begins, may I point out one small inaccuracy that has crept into the Resolution?

MR. CHAIRMAN: You can come nnd tell me in my chamber.

THE MINISTER OP HOME AFFAIRS (SHRI BUTA SINGH): Mr. Chairman Sir, I have the privilege of listening carefully to the speeches made by ihe hon. Members of this House on invoking Article 249 of the Constitution by this august House.

Tlie introduction of this Resolution in this House has a background.

SHRI PARVATHANENI UPENDRA: The Minister should first move his amendment.

SHRI BUTA SINGH; The Chair has asked me to reply to the Debate and towards the end I will move the amendment.

MR. CHAIRMAN: Yes, this is the procedure.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh); Sir, if Mr. Buta Singh moves an amendment, I will also move my amendment.

MR. CHAIRMAN: No, You cannot. It has been ruled out.

SHRI SATYA PRAKASH MALAVIYA: But, Sir, Mr. Buta Singh is not a Member of this House. He is only the Home Minister, but 1 am a Member of this House.